

RESUME OF WORK DONE BY LOK SABHA

THIRTEENTH LOK SABHA—ELEVENTH SESSION
(18th November to 20th December, 2002)



LOK SABHA SECRETARIAT
NEW DELHI

January, 2003/Magh, 1924 (Saka)

PREFACE

This Publication contains a brief resume of work done in the Thirteenth Lok Sabha during the Eleventh Session *i.e.* from the 18th November to 20th December, 2002.

NEW DELHI;
January, 2003

Magh, 1924 (Saka)

G.C. MALHOTRA,
Secretary-General.

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1. DURATION OF SESSION

Date of Commencement	: *18 November, 2002
Date of Adjournment <i>Sine die</i>	: **20 December, 2002
Date of Prorogation	: 24 December, 2002
Total Number of days of Session	: 33 days
Number of actual sittings	: 23 days
Number of Hours of sittings	: 160 hours

* The first sitting commenced with the playing of National Anthem.

** The sitting ended with the playing of National Song.

2. ADJOURNMENT MOTION

(i) Admitted, discussed and negatived

S.No.	Name of Member who had tabled notices	Subject matter of the notice	Date on which Admitted	Date on which Discussed	Time taken H. M.	Remarks
1.	Shri Subodh Roy Shri Ramji Lal Suman Shri Prabodh Panda Dr. Raghuvansh Prasad Singh Shri Ajoy Chakraborty Shri Rupchand Pal	Failure of Government in curbing the communal elements in the country, specially in Gujarat, from creating communal tension and disharmony among various sections of the society.	18.11.2002	18.11.2002	6 31	Shri Subodh Roy, who had secured first position in the ballot, sought leave of the House. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion would be taken up immediately after laying the papers etc. Accordingly, the motion was discussed and negatived.
2.	Smt. Sonia Gandhi and 21 other members	Unprecedented drought situation in the country and lack of comprehensive policy initiative of the Union Government to combat the situation, thereby increasing the sufferings of the drought affected people in several States of India.	20.11.2002	20.11.2002	7 53	Shri Tara Chand Bhagora who had secured first position in the ballot, requested the Speaker that Smt. Sonia Gandhi, who had also given notice of adjournment motion on the same subject, might be permitted to seek leave of the House to move the adjournment motion in his place. The Speaker acceded to his request. Accordingly, Smt. Sonia Gandhi sought leave of the House. As leave was not opposed, the Speaker informed that the leave was granted and

S.No.	Name of Member who had tabled notices	Subject matter of the notice	Date on which Admitted	Date on which Discussed	Time taken H. M.	Remarks
						directed that the motion would be taken up immediately after laying of papers etc. According- ly, the motion was discussed and negatived.

(ii) Brought before the house

S.No.	Subject	Name of the Members who had tabled notices which brought before the House	Date on which brought before the House	Time taken H. M.	Remarks
1	2	3	4	5	6
1.	Drought situation in the country and lack of comprehensive policy initiative to combat the situation, resulting in increased sufferings of the drought affected people in several States of India.	Smt. Sonia Gandhi	18.11.2002	0 04	Hon'ble Speaker observed that the issue would be taken up on some other day since Adj. motion on Gujarat had been allowed for today. He then disallowed the notice of adjournment motion.
2.	Killing of five Dalits in Jhajjar, Haryana	Shri Ramji Lal Suman Shri Ramdas Athawale Shri Ram Vilas Paswan	21.11.2002	0 04	Hon'ble Speaker observed that he would allow raising of the issue during Zero Hour.
3.	Declaration of 6, Krishna Menon Marg as Babu Jagjivan Ram National Memorial.	Shri Ram Vilas Paswan	26.11.2002	0 02	Hon'ble Speaker informed that the matter may be raised during Zero Hour and disallowed the notice of adjournment motion.
4.	Demonstration by farmers at Parliament	Shri Ram Vilas Paswan	28.11.2002	0 05	Hon'ble Speaker observed that the matter be raised during Zero Hour and requested the Minister concerned to be present in the House.

1	2	3	4	5	6
5.	Declaration of 6, Krishna Menon Marg as Babu Jagjivan Ram National Memorial.	Shri Ram Vilas Paswan	29.11.2002	0 05	Hon'ble Speaker allowed the matter to be raised during Zero Hour. After hearing the members, H.S. disallowed the notice of adjournment motion.
6.	Growing attacks on Dalits in the Country	Shri Moinal Hassan Shri Basudeb Acharya Shri Rupchand Pal Shri Hannan Mollah Shri Somnath Chatterjee Shri Ram Vilas Paswan	04.12.2002	0 04	Hon'ble Speaker observed that the matter may be placed in the BAC.
7.	Assault on Shri Devendra Prasad Yadav, M.P. on 9.12.2002 in New Delhi	Shri Prabhunath Singh Shri Ramji Lal Suman Shri Chandranath Singh	10.12.2002	1 10	Hon'ble Speaker allowed members to raise the matter during Question Hour in view of its Importance. After hearing the members, H.S. disallowed the notices of adjournment motion.
8.	Situation arising out of reported lathi charge on farmers, while demonstrating at Sansad Marg.	Dr. Raghuvansh Prasad Singh Shri Devendra Prasad Yadav Shri Ramji Lal Suman Shri Raghunath Jha	10.12.2002		
9.	Police firing on farmers at Basti district of U.P. resulting in death of three farmers	Shri Ramji Lal Suman Shri Ramvilas Paswan Kunwar Akhilesh Singh	12.12.2002	0 33	Hon'ble Deputy Speaker allowed the matter to be raised during Zero Hour and disallowed the notices of adjournment motion.

1	2	3	4	5	6
10.	Declaration of 6, Krishna Menon Marg as Babu Jagjivan Ram National Memorial and demonstration at Parliament House by various organizations protesting against atrocities on dalits Today.	Shri Ram Vilas Paswan	17.12.2002	0 09	Hon'ble Speaker allowed the matter to be raised during Zero Hour and disallowed the notice of adjournment motion.

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Petroleum (Berar Extension) Repeal Bill, 2002, as passed by Rajya Sabha.	—	1.8.2002 (Earlier Session)	18.11.2002 (Consideration and passing)	0 03	—	—	Passed
2.	The Merchant Shipping (Amendment) Bill, 2002, as passed by Rajya Sabha.	—	21.11.2002	3.12.2002 (Consideration and passing)	01 16	—	—	Passed
3.	The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002.	21.11.2002	—	3.12.2002 (Consideration and passing)	0 09	—	—	Passed
4.	The Emigration (Amendment) Bill, 2002.	21.11.2002	—	—	—	—	—	Pending
5.	The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002.	21.11.2002	—	22.11.2002 (Consideration and passing)	0 02	—	—	Passed

1	2	3	4	5	6	7	8	9
					H	M		
6.	*The Delhi Metro Railway (Operation and Maintenance) Bill, 2002.	21.11.2002	—	25.11.2002 (Consideration and passing)	01 38	—	—	Passed
7.	\$The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Bill, 2002.	19.7.2002 (Earlier Session)	—	21.11.2002 (Consideration and passing)	04 11	50	1	Passed, as amended
8.	The Negotiable Instruments (Amendment and Miscellaneous Provisions) Bill, 2002.	19.7.2001 (Earlier Session)	—	21.11.2002 (Consideration and passing)	0 10	2	—	Passed
9.	The Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002, as passed by Rajya Sabha.	—	22.11.2002	10.12.2002 (Consideration and passing)	0 53	—	—	Passed

*The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 (No. 7 of 2002) promulgated by the President on 29.10.2002. \$The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (No. 3 of 2002) promulgated by the President on 21.8.2002.

1	2	3	4	5	6	7	8	9
					H	M		
10.	The Homoeopathy Central Council (Amendment) Bill, 2002, as passed by Rajya Sabha	—	16.7.2002 (Earlier Session)	22.11.2002 (Consideration and passing)	01	11	—	Passed
11.	*The Securities and Exchange Board of India (Amendment) Bill, 2002.	25.11.2002	—	27.11.2002 (Consideration and passing)	03	37	9	Passed
12.	**The Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002.	25.11.2002	—	28.11.2002 (Consideration and passing)	03	21	7	Passed
13.	***The Representation of the People (Amendment) Bill, 2002.	25.11.2002	—	17.12.2002 (Consideration and passing)	02	0	36	Passed, as amended
14.	The Indian Medicine Central Council (Amendment) Bill, 2002, as passed by Rajya Sabha.	—	1.8.2002 (Earlier Session)	26.11.2002 (Consideration and passing)	01	31	—	Passed

*The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Securities and Exchange Board of India (Amendment) Ordinance, 2002 (No. 6 of 2002) promulgated by the President on 29.10.2002.

**The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Unit Trust of India (Transfer of Undertaking and Repeal) Ordinance, 2002. (No. 5 of 2002) promulgated by the President on 29.10.2002.

***The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 2002 (No. 4 of 2002) promulgated by the President on 24.8.2002. The Short title of the Bill was changed to the Representation of the People (Third Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H	M		
15.	*The Constitution (Ninety-third Amendment) Bill, 2001, as returned by Rajya Sabha with amendments.	26.11.2001 (Earlier(As amended by Session) Rajya Sabha)	15.5.2002 (Consideration of amendments made by Rajya Sabha and passing of the Bill, as amended by the amendments agreed to by Lok Sabha)	27.11.2002 (Consideration of amendments made by Rajya Sabha and Lok Sabha so agreed to, passed by Lok Sabha)	0	14	2	Amendments made by Rajya Sabha agreed to by Lok Sabha and the Bill, so agreed to, passed by Lok Sabha
16.	The Special Protection Group (Amendment) Bill, 2002 (Bill No. 79 of 2002).	28.11.2002	—	—	—	—	—	Pending
17.	The Transfer of Property (Amendment) Bill, 2002.	28.11.2002	—	12.12.2002 (Consideration and passing)	0	24	—	Passed
18.	The Indian Evidence (Amendment) Bill, 2002.	28.11.2002	—	9.12.2002 (Consideration and passing)	01	23	—	Passed
19.	The Prevention of Money-Laundering Bill, 2002, as returned by Rajya Sabha with amendments.	29.10.1999 (Earlier Session)	30.7.2002 (As returned by Rajya Sabha with amendments)	28.11.2002 (Consideration of amendments made by Rajya Sabha)	0	03	235	Amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, were considered and agreed to by Lok Sabha through an

*The short title of the Bill was changed to the constitution (Eighty-sixth Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H	M		
20.	*The Representation of the People (Second Amendment) Bill, 2002.	29.11.2002	—	12.12.2002 (Consideration and passing)	02	09	2	1
21.	**The Supreme Court Judges (Salaries and Conditions of Service) Second Amendment Bill, 2002.	2.8.2002 (Earlier Session)	—	29.11.2002 (Consideration and passing)	0	13@	1	1
22.	The High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.	2.8.2002 (Earlier Session)	—	29.11.2002 (Consideration and passing)	0	14@	—	—
23.	The Refugee Relief Taxes (Abolition) Repeal Bill, 2002.	13.5.2002 (Earlier Session)	—	29.11.2002 (Consideration and passing)	0	09	—	—
24.	The Biological Diversity Bill, 2000.	15.5.2000 (Earlier Session)	—	2.12.2002 (Consideration and passing)	03	16	72	61
25.	The Appropriation (Railways) No. 5 Bill, 2002.	2.12.2002	—	2.12.2002 (Consideration and passing)	0	02	—	—
26.	The Countess of Dufferin's Fund (Repeal) Bill, 2002, as passed by <i>Rajya Sabha</i> .	—	3.12.2002	5.12.2002 (Consideration and passing)	0	28	—	—

*The Short Title of the Bill was changed to the Representation of the People (Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

**The Short Title of the Bill was changed to the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002 by Lok Sabha through an amendment to clause 1.
@Discussed together.

1	2	3	4	5	6	7	8	9
					H	M		
27.	The North-Eastern Council (Amendment) Bill, 2002, as passed by Rajya Sabha	—	3.12.2002	11.12.2002 (Consideration and passing)	02	05	—	Passed
28.	The Freedom of Information Bill, 2000.	25.7.2000 (Earlier Session)	—	10.8.2000 (Earlier Session) 11.8.2000 (Earlier Session) 3.12.2002 (Consideration and passing)	01	09*	15	15 Passed, as amended
29.	The Industrial Bank Development (Transfer of Undertaking and Repeal) Bill, 2002.	4.12.2002	—	—	—	—	—	Pending
30.	The Prevention of Food Adulteration (Extension to Kohima and Mokochung Districts) Repeal Bill, 2002, as passed by Rajya Sabha.	—	30.7.2002 (Earlier Session)	5.12.2002 (Consideration and passing)	0	17	—	Passed
31.	The Medical Termination of Pregnancy (Amendment) Bill, 2002, As passed by Rajya Sabha.	—	18.7.2002 (Earlier Session)	5.12.2002 (Consideration and passing)	0	30	—	Passed
32.	The Control of National Highways (Land and Traffic) Bill, 2002.	9.12.2002	—	13.12.2002 16.12.2002 (Consideration and passing)	02	17	—	Passed

*Time taken during earlier Session.

1	2	3	4	5	H		6	7	8	9
						M				
33.	*The Companies (Amendment) Bill, 2001.	30.8.2001 (Earlier Session)	—	10.12.2002 (Consideration and passing)	02	12	90	90	7	Passed, as amended
34.	**The Companies (Second Amendment) Bill, 2001.	31.8.2001 (Earlier Session)	—	10.12.2002 (Consideration and passing)	0	45	7	7	7	Passed, as amended
35.	The Wild Life (Protection) Amendment Bill, 2002, as passed by Rajya Sabha.	—	11.12.2002	19.12.2002 (Consideration and passing)	02	03	6	—	—	Passed
36.	The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002, as passed by Rajya Sabha.	—	11.12.2002	20.12.2002 (Consideration and passing)	01	17	28	—	—	Passed
37.	The Appropriation (No. 6) Bill, 2002.	11.12.2002	—	11.12.2002 (Consideration and passing)	0	02	—	—	—	Passed
38.	The Competition Bill, 2001.	6.8.2001 (Earlier Session)	—	16.12.2002 (Consideration and passing)	02	23	92	90	90	Passed, as amended
39.	The Representation of the People (Second Amendment) Bill, 2002, as passed by Rajya Sabha.	—	17.12.2002	20.12.2002 (Consideration and passing)	0	17	—	—	—	Passed

*The Short Title of the Bill was changed to the Companies (Second Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

**The Short Title of the Bill was changed to the Companies (Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H	M		
40.	*The Scheduled Castes and Scheduled Tribes Orders (Second Amendment) Bill, 2002.	2.8.2002	—	18.12.2002 (Consideration and passing)	02	33	26	2
41.	The Actuaries Bill, 2002.	20.12.2002	—	—	—	—	—	Pending
42.	The Constitution (Ninety-fourth Amendment) Bill, 2002.	20.12.2002	—	—	—	—	—	Pending

*The Short Title of the Bill was changed to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 2002 by Lok Sabha through an amendment to clause 1.

(ii) Bills referred to the standing committee and presentation/laying of reports thereof

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/date of reference	Date of presentation/ laying of reports	Remarks
1	2	3	4	5	6	7
1.	The Communication Convergence Bill, 2001	31.8.2001 (L.S.)	Speaker	Information Technology (31.8.2001)	20.11.2002	Pending in Lok Sabha
2.	The Water (Prevention and Control of Pollution) Cess Amendment Bill, 2000	15.12.2000 (L.S.)	Chairman	Science and Technology, Environment and Forests (6.2.2001)	20.11.2002	Pending in Lok Sabha
3.	The Payment of Wages (Amendment) Bill, 2002	16.05.2002 (R.S.)	Speaker	Labour and Welfare (3.6.2002)	21.11.2002	Pending in Rajya Sabha
4.	The Competition Bill, 2001	6.8.2001 (L.S.)	Chairman	Home Affairs (13.8.2001)	21.11.2002	Passed
5.	The Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002	17.5.2002 (L.S.)	Chairman	Home Affairs (28.5.2002)	21.11.2002	Pending in Lok Sabha
6.	The Repatriation of Prisoners Bill, 2002	9.5.2002 (L.S.)	Chairman	Home Affairs (28.5.2002)	21.11.2002	Pending in Lok Sabha
7.	The Airports Authority of India (Amendment) Bill, 2000	30.11.2000 (L.S.)	Chairman	Transport and Tourism (6.2.2001)	21.12.2002	Pending in Lok Sabha

1	2	3	4	5	6	7
8.	The Emigration (Amendment) Bill, 2002	21.11.2002 (L.S.)	Speaker	Labour and Welfare (4.12.2002)	—	Pending Committee
9.	The Industrial Bank Development (Transfer of Undertaking and Repeal) Bill, 2002	4.12.2002 (L.S.)	Speaker	Finance (9.12.2002)	—	Pending Committee
10.	The Scheduled Castes and Scheduled Tribes Orders (Second Amendment) Bill, 2002	2.8.2002 (L.S.)	Speaker	Labour and Welfare (17.9.2002)	12.12.2002	Passed
11.	The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002	8.3.2002 (L.S.)	Chairman	Human Resource Development (14.5.2002)	12.12.2002	Pending in Lok Sabha
12.	The Protection from Domestic Violence Bill, 2002	8.3.2002 (L.S.)	Chairman	Human Resource Development (2.5.2002)	12.12.2002	Pending in Lok Sabha
13.	The Delhi Apartment Ownership Bill, 2001	24.7.2001 (L.S.)	Speaker	Urban and Rural Development (26.7.2001)	17.12.2002	Pending in Lok Sabha
14.	The Election and Other Related (Amendment) Bill, 2002	19.3.2002 (L.S.)	Chairman	Home Affairs (28.5.2002)	18.12.2002	Pending in Lok Sabha
15.	The Electricity Bill, 2001	30.8.2001 (L.S.)	Speaker	Energy (31.8.2001)	19.12.2002	Pending in Lok Sabha
16.	The Sick Industrial Companies (Special Provisions) Repeal Bill, 2001	30.8.2001 (L.S.)	Speaker	Finance (31.8.2001)	19.12.2002	Pending in Lok Sabha
17.	The Actuaries Bill, 2002	20.12.2002 (L.S.)	Speaker	Finance (31.12.2002)	—	Pending Committee
18.	The Constitution (Ninety-Fourth Amendment) Bill, 2002	20.12.2002 (L.S.)	Speaker	Labour and Welfare (31.12.2002)	—	Pending Committee

SUMMARY

1.	Bills pending at the end of the last Session	43
2.	Bills introduced	17
3.	Bills opposed at introduction stage	5
4.	Bills passed by Rajya Sabha and laid on the Table	7
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6.	Bills returned by Rajya Sabha with amendments and laid on the table of Lok Sabha	Nil
7.	Bills passed	37
8.	Bills negatived	Nil
9.	Bills withdrawn	Nil
10.	Bills—part discussed	Nil
11.	Motions for adjournment of debate on the Bills adopted	Nil
12.	Bills referred to Select Committee	Nil
13.	Bills referred to Joint Committee	Nil
14.	Bills reported by Select Committee	Nil
15.	Bills reported by Joint Committee	Nil
16.	Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
17.	Bills referred to Standing Committee by Chairman/ Speaker	4
18.	Bills reported by Standing Committees	14
19.	Bills pending at the end of Eleventh Session of Thirteenth Lok Sabha	30

(iii) Private Member's Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date(s) of laying on the Table (in the Lok Sabha case Bills passed by Rajya Sabha)	Date(s) of discussion in the Lok Sabha	Time Taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Constitution (Amendment) Bill, 2000 (Insertion of new article 25 A) by Shri Yogi Adityanath, M.P.	22.11.2002	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 2001 (Amendment of article 16) by Shrimati Renuka Chowdhury, M.P.	22.11.2002	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 2002 (Amendment of articles 124 and 216) by Shrimati Renuka Chowdhury, M.P.	22.11.2002	—	—	—	—	—	Pending
4.	The Indian Penal Code (Amendment) Bill, 2002 (Amendment of section 304, etc.) by Shrimati Renuka Chowdhury, M.P.	22.11.2002	—	—	—	—	—	Pending
5.	The Most Backward Classes (Proportion Representation in Services and Educational Institutions) Bill, 2002 by Shri Brahmanand Mandal, M.P.	22.11.2002	—	—	0—02 minutes taken on the introduction of Bills from Sl. Nos. 1 to 5.	—	—	Pending

1	2	3	4	5	6	7	8	9
6.	The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2000 by Dr. V. Saroja, M.P.	28.7.2002	—	3.5.2002 (Ninth Session) 19.7.2002 2.8.2002 (Tenth Session) 22.11.2002	0—44 (excluding 01 minute taken during Ninth Session and 2 hours 32 minutes taken during Tenth Session)	—	—	Withdrawn by leave of the House.
7.	The Constitution (Amendment) Bill, 2002 (Omission of article 44, etc.) by Shri Yogi Adityanath, M.P.	17.12.2002	—	19.7.2002 (Tenth Session) 22.11.2002 5.12.2002	1—54 (excluding 2 hours 21 minutes taken during Tenth Session)	—	—	Discussion on the motion for consideration not concluded. Pending.
8.	The Trust Corporations Bill, 2002 by Shri Mahboob Zahedi, M.P.	5.12.2002	—	—	—	—	—	Pending
9.	The Constitution (Amendment) Bill, 2002 (Insertion of new article 371J) by Shri Priya Ranjan Dasgupta, M.P.	5.12.2002	—	—	0-03 minutes taken on the introduction of Bills at Sl. Nos. 8 and 9.	—	—	Pending

SUMMARY

1. Bills pending at the end of the last Session	269
2. Bills introduced	7
3. Bills withdrawn	1
4. Bills negatived	NIL
5. Bills removed from the Register of Pending Bills	8
6. Bills part-discussed	1
7. Bills pending at the end of the Session para No. 3460 of Bulletin-Part II, dated 2-1-03	<i>vide</i> 267

4. CALLING ATTENTION

S. No.	Subject	Name of member who called attention	Name of Minister	Time taken	
				H.	M.
*1.	Situation arising out of reported crisis being faced by the tea, coffee, rubber and cardamom producers of Cherannithala Kerala.	Shri Ramesh	Shri Arun Shourie	0	44
			22.11.2002		
*2.	Situation arising out of reported closure of Hindustan Fertilizer Udyog and reported proposal to disinvest BPCL, HPCL, etc. and steps taken by the Government in regard thereto.	Shri Basudeb Acharia	Shri Sukdev Singh Dhindsa	1	10
			25.11.2002		
3.	Situation arising out of difficulties being faced in providing basic amenities in tribal areas due to the Forest (Conservation) Act, 1980 and steps taken by the Government in regard thereto.	Shri Laxman Giluwa	Shri T.R. Baalu	0	44
			5.12.2002		
4.	Problems being faced by the Indians going to and working in Gulf countries and steps taken by the Government in regard thereto.	Shri Ramesh	Shri Digvijay Singh	0	30
			11.12.2002		
5.	Situation arising due to delay in starting the Dabhol Power Project resulting in increase in power cuts and grid failure in various parts of the country particularly in Maharashtra and steps taken by the Government in regard thereto.	Shri Kirt Somaiya	Shri Anant G. Geete	0	25
			12.12.2002		
6.	Situation arising out of non-supply of medicines in CGHS Dispensaries and steps taken by the Government in regard thereto.	Shri Basudeb Acharia	Shri Shatrughan Sinha	0	37
			16.12.2002		
*7.	Need for inclusion of Bhojpuri language in the Eighth Schedule to the Constitution.	Shri Prabhunath Singh	Shri I.D. Swami	0	28
			19.12.2002		

*The Chair allowed some members to seek clarifications.

5. COMMITTEES

(I) Financial Committees

Sl. No.	Name of Committees	Date of Constitution	No. of Sittings	Duration H. M.	Average percentage of attendance by members	Study Tours/ Local Visits	Reports Pre-sented Action taken		Remarks
							(1)	(2)	
1	2	3	4	5	6	7	8	9	10
1.	Committee on Estimates	1.5.2002	2	1 00	43.4%	—	@1	—	—
2.	Committee on Public Undertakings	1.5.2002	2	0 50	50%	—	*4	**1	*These are four study reports. **Laid one action taken statements
3.	Committee on Public Accounts	6.5.2002	4	6 30	45.4%	—	3	2	—
			8	8 20	46.03%	—	8	3	

@11th Report on the Ministry of Finance (Deptt. of Economic Affairs — Budget Division) "Creation of new Demand for Grants of DRDO".

(ii) Standing Committees

Sl. No.	Name of Committees	Date of Constitution	No. of Sitings	Duration H. M.	Average percentage of attendance by members	Study Tours/ Local Visits Under-taken	Reports Pre-sented Action taken		Remarks
							(1)	(2)	
1	2	3	4	5	6	7	8	9	10
1.	Committee on Agriculture	1.1.2002	3	3 20	42.85%	—	—	5	
2.	Committee on Defence	1.1.2002	1	1 40	40%	—	—	2	
3.	Committee on Energy	1.1.2002	2	4 00	38%	—	1	—	
4.	Committee on External Affairs	1.1.2002	4	6 30	33.92%	—	—	1	
5.	Committee on Finance	1.1.2002	2	1 50	42.2%	—	1	5	
6.	Committee on Food, Civil Supplies and Public Distribution	1.1.2002	2	2 50	40%	—	1	2	
7.	Committee on Labour & Welfare	1.1.2002	4	4 30	38.69%	—	1	3	
8.	Committee on Petroleum and Chemicals.	1.1.2002	2	1 30	26.66%	—	2	8	
Sub-Committees									
	(i) Sub-Committee on Petroleum	28.01.2002	2	3 00	34.37%	—	—	—	
	(ii) Sub-Committee on Chemicals and Petro-Chemicals	28.01.2002	2	2 00	34.37%	—	—	—	

1	2	3	4	5	6	7	8	9	10
	(iii) Sub-Committee constituted to look into the complaints on non-observance of guidelines laid down by the Government in allotting Retail outlets and LPG Distributorships by Dealer Selection Boards (DSBs)	28.01.2002	1	0	30	37.50%	—	—	
9.	Committee on Railways	1.1.2002	1	0	45	15%	—	2	1 Action Taken Statement.
10.	Committee on Urban and Rural Development	1.1.2002	4	4	40	37.9% (approx.)	2	—	37th Report of the Committee was presented to Hon'ble Speaker on 26th August, 2002. Subsequently the Report was presented to Lok Sabha on 20th November, 2002.
11.	Committee on Information & Technology	1.1.2002	2	1	30	35.56%	2	—	—

(III) Committees other than Financial and Standing Committees

Sl. No.	Name of Committees	Date of Constitution	No. of Sittings	Duration H. M.	Average percentage of attendance by members	Study Tours/ Local Visits Under-taken	Reports Presented		Remarks
							Original (1)	Action Taken (2)	
1	2	3	4	5	6	7	8	9	10
1.	Business Advisory Committee	21.11.2002	4	1 55	75%	—	4	—	—
2.	Committee of Privileges	13.3.2002 (Reconstitution)	—	0 01	—	—	*1	—	—
3.	Committee on Ethics	16.6.2002	—	0 01	—	—	**1	—	—
4.	Committee on Absence of Members from the sittings of the House	25.2.2002	1	0 20	46.6%	—	2	—	—
5.	Committee on Government Assurances	16.1.2002	1	1 00	53%	—	2	—	—
6.	Committee on Papers Laid on the Table	28.1.2002	1	0 40	8%	—	1	—	—
7.	Committee on Petitions	22.1.2002	3	1 20	42%	—	7	—	—
8.	Committee on Private Members' Bills and Resolutions	16.1.2002	2	1 15	36.6%	—	2	—	—
9.	Joint Committee on Offices of Profit	27.12.1999	1	0 30	5%	—	1	—	—
10.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	4.5.2002	—	—	—	—	1	—	—
11.	Rules Committee	16.1.2002	—	—	—	—	—	—	—
12.	House Committee	11.12.2002	1	0 45	58%	—	—	—	—

1	2	3	4	5	6	7	8	9	10	
13.	Committee on Legislation	Subordinate	30.1.2002	1	0 45	87% (approx.)	—	*2	*1	7th & 9th Reports are original and 8th Report is Action Taken.
14.	Sub-Committee-I of Joint Committee on Salaries and Allowances of Members of Parliament		16.1.2002	1	1 00	80%	—	—	—	
15.	General Purposes Committee		21.2.2002	—	—	—	—	—	—	
16.	Railway Convention Committee		21.1.1999	1	0 45	50%	—	1	—	
17.	Joint Committee on Food Management in Parliament House Complex		12.5.2000	1	1 00	50%	—	—	—	
18.	The Committee on Installation of Statues/Portraits of National Leaders/Parliamentarians in Parliament House Complex		8.6.2000	1	0 45	—	—	—	—	
19.	Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, MP on 9.12.2002 in New Delhi		10.12.2002	6	4 50	75%	—	1	—	†

*On 28 December, 2002, the Chairman, Committee of Privileges presented to the House the Third Report of the Committee regarding question of privilege given notice of by Shri Jaswant Singh Bishnoi, M.P. against railway officials for having cancelled his confirmed 1st Class A/C railway reservation in 2461, Mandore Express from Delhi to Jodhpur on 11 August, 2000.

**On 20 November, 2002, Shri V.M. Sudheeran, M.P. & member of the Committee on Ethics presented to the House, the Second Report of the Committee on the issue of Further course of action to be taken on the recommendations made by the Committee on Ethics in their First Report and on other ethics related matters.

†On 10.12.2002, Shri Devendra Prasad Yadav, MP raised the matter re. assault on him by police in New Delhi. Hon'ble Speaker constituted a 15 member Committee under the Chairmanship of Shri Vijay Kumar Malhotra, MP to inquire into the matter and report to the House before the conclusion of winter session. On 12.12.2002, Shri Vijay Kumar Malhotra read out the preliminary report of the Committee in the House. On 20.12.2002, Shri Vijay Kumar Malhotra presented the Report of the Committee to the House. Thereafter, the Committee became *functus officio*.

6. DIVISIONS

Sl. No.	Date	Subject matter	Brief question on which Division was sought	Final Result	Remarks
1.	27.11.2002	Consideration of amendments made by Rajya Sabha in the Constitution (Ninety-third Amendment) Bill, 2001 as passed by Lok Sabha moved by Dr. Murli Manohar Joshi, Minister of Human Resource Development.	On the motion for consideration of the amendments	Adopted Ayes: 388 Noes: Nil Abst.: Nil	By operating AVR machine
2.	27.11.2002	Adoption of amendment Nos. 1 & 2 made by Rajya Sabha in the Constitution (Ninety-third Amendment) Bill, 2001 as passed by Lok Sabha moved by Dr. Murli Manohar Joshi, Minister of Human Resource Development.	On the motion for adoption of amendments	Adopted Ayes: 378 Noes: 1 Abst.: Nil	By operating AVR machine
3.	27.11.2002	Passing of Constitution (Ninety-third Amendment) Bill, 2001 as amended, moved by Dr. Murli Manohar Joshi, Minister of Human Resource Development.	On the motion for passing of the Bill	Adopted Ayes: 371 Noes: Nil Abst.: Nil	By operating AVR machine
4.	4.12.2002	Introduction of Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002 moved by Shri Jaswant Singh, Minister of Finance.	On the motion for introduction	Adopted Ayes: 91 Noes: 83 Abst.: Nil	By operating AVR machine

7. FINANCIAL BUSINESS

Subject	Date of Presentation	Date(s) of Discussion	Time Taken
1	2	3	4
I. RAILWAY BUDGET			
Supplementary Demand for Grant in respect of Budget (Railways) for 2002-03.	28.11.2002	2.12.2002	Discussion and voting on Supplementary Demand for Grant (Railways)
			2 14
II. GENERAL BUDGET			
Supplementary Demands for Grants in respect of Budget (General) for 2002-03.	10.12.2002	11.12.2002	Discussion and voting on Supplementary Demands for Grants (General)
			2 29

8. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which Leave granted	Date when Leave granted
1.	Shri V.M. Sudheeran	30.07.2002 to 14.08.2002	
2.	Shri Sultan Salahuddin Owaisi	15.07.2002 to 14.08.2002	
3.	Shri Shivaji Vitthalrao Kamble	18.07.2002 to 09.08.2002	27.11.2002
4.	Shri M.V.V.S. Murthi	15.07.2002 to 09.08.2002	
5.	Km. Mamata Banerjee	26.07.2002 to 12.08.2002	
6.	Begum Noor Bano	18.11.2002 to 05.12.2002	16.12.2002
7.	Shri Vaiko	15.07.2002 to 12.08.2002 and 18.11.2002 to 17.12.2002	

9. MOTIONS

(I) Motions under Rules 191 and 342

S U M M A R Y

No. of notices received	:	398
No. of motions admitted	:	80
No. of motions discussed	:	Nil
No. of motions remained part-discussed	:	Nil
Total time taken	:	Nil

(ii) Motion under Rule 388 for Suspension of Rules

Brief Subject	Name of Member who moved	Date(s) on which motion discussed	Time taken		Remarks
			H.	M.	
Suspension of clause(l) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment Nos. 38, 42, 43, 44, 45, 53, 54, 55, 56, 58, 59, and 60 to the Companies (Amendment) Bill, 2001.	Shri Jaswant Singh	10.12.2002	0	12	Adopted

10. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency/ State	Oath/ Affirmation	Language in which Oath/ Affirmation made	Date of Oath	Time taken
						H. M.
1.	Shri Mahendra Singh Pal	Nainital/ Uttaranchal	Oath	Hindi	18.12.2002	0 02
2.	Shri Thakor Punjaji Sadaji	Mehsana/ Gujarat	Oath	Gujarati	19.12.2002	0 02

11. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date of Obituary References			Time Taken	
			H.	M.		H.	M.
1	2	3	4	5	6		
1.	Shri Samar Guha (Member, Fourth to Sixth Lok Sabha)	17.06.2002					
2.	Shri Chitturi Subbarao Chowdary (Member, Seventh Lok Sabha)	07.08.2002					
3.	Prof. Susanta Chakraborty (Member, Ninth and Tenth Lok Sabha)	09.09.2002					
4.	Shri Nandkishore Sharma (Member, Seventh and Eighth Lok Sabha)	21.09.2002	18.11.2002	0	15		
5.	Shri K. Ramamurthy (Member, Sixth to Tenth and Twelfth Lok Sabha)	27.10.2002					
6.	Reference regarding loss of lives due to the derailment of Howrah-New Delhi Rajdhani Express over Dhawe Bridge at Raiganj in Bihar	09.09.2002					
7.	Reference regarding terrorist attack on Akshardham Temple Complex, Gandhinagar, Gujarat	24.09.2002					
8.	Reference regarding loss of lives due to siege of theatre by terrorists in Moscow, Russia	23.10.2002					
9.	Reference regarding loss of lives in the terrorists attack on Raghunath Temple in Jammu	24.11.2002	25.11.2002	0	02		

1	2	3	4	5	6
10.	Shri Syed Liaquat Husain (Member, Sixth Lok Sabha)	09.11.2002	05.12.2002	0	02
11.	Shri Sudarshan Das (Member, Eighth Lok Sabha)	08.11.2002	09.12.2002	0	03
12.	Reference regarding first anniversary of the terrorists attack on Parliament House	13.12.2001	13.12.2002	0	02
13.	Shri Shripati Mishra (Member, Fourth and Eighth Lok Sabha)	07.12.2002	17.12.2002	0	03
14.	Shri N. Soundarajan (Member, Seventh and Eighth Lok Sabha)	20.11.2002	19.12.2002	0	02
15.	Shri Harish Chandra Heda (Member, Provisional Parliament and First to Third Lok Sabha)	28.08.2002	20.12.2002	0	04

12. PAPERS LAID ON THE TABLE

(a) By Government		1932
(b) By Private Member		Nil

13. PETITIONS

Petitions Presented by Members		3
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14. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time	Taken	Decision of Chair/House
1.	Question of Privilege against the Minister of State for Planning and the then Ministers of Finance and Rural Development for allegedly misleading the House on the issue of Financial Assistance to Bihar.	Dr. Raghuvansh Prasad Singh	11.12.2002	00	03	Hon'ble Speaker observed in the House that he had disallowed the notice of question of privilege after taking in account accounts comments of the concerned Ministries.
2.	Question of privilege given by Smt. Renuka Chowdhury, MP against Ministers of Personnel, PG & Pensions and Home Affairs.	Smt. Renuka Chowdhury	17.12.2002	00	05	While disallowing member's notices of question of privilege Hon'ble Speaker observed that as regards members's contentions re. missing of Government records or furnishing of misleading information to Central Administrative Tribunal, the same does not amount to breach of privilege. As regards members' other contention that incomplete information was given to her USQ, Hon'ble Speaker observed that the such matters could appropriately raised through other parliamentary devices.

15. QUESTIONS

(I) STARRED QUESTIONS

- | | |
|---|------|
| (a) Number of Questions put down in
Question Lists for oral answer | 461* |
| (b) Number of Questions orally answered | 76 |

(II) SHORT NOTICE QUESTIONS

- | | |
|--|-----|
| Number of Questions put down in
Short Notice Question List | 2 |
| (i) Number of Short Notice Question
orally answered | 2 |
| (ii) Number of Short Notice Question
Laid on Table of the House | NIL |

(III) UNSTARRED QUESTIONS

- | | |
|---|-------|
| (a) Number of Question put down in
Question Lists for written answers | 5089* |
| (b) Number of Questions for which written answers were laid on
the Table including those put down for oral answers but
were not called for answer or the Member was absent. | 5474 |

*Including one question deleted from the Unstarred Question List.

**(iv) HALF-AN-HOUR DISCUSSION ARISING OUT OF ANSWERS TO
QUESTIONS
DURING THE ELEVENTH SESSION OF THIRTEENTH
LOK SABHA**

Sl. No.	Brief Subject	Name of members who got priority in the ballot to raise the Discussion	Date of Discussion	Ministry/Deptt.	Time Taken	
					Hrs.	Mts.
1.	Old incomplete projects	Sh. Naresh Puglia	29.11.02	Railways	0	43
2.	Development of Tourism	Sh. Maheshwar Singh	16.12.02	Tourism and Culture	0	50

16. RESIGNATION OF MEMBER

Name of Member	State	Constituency	Date on which accepted by Speaker	Remarks
Shri N.D. Tiwari	Uttaranchal	Nainital	14.08.2002	Resigned on 13.8.2002, consequent upon his election to Uttaranchal Legislative Assembly. (Announcement was made in the House on 18.11.2002.)

17 RESOLUTIONS

(i) Government Resolutions

S. No.	Brief Subject	Name of Member who moved	Date of moving and discussion	Time Taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7
				H M		
1.	That this House approves the proposal of the Government to reject the Award given by the Board of Arbitration in C.A. Reference No. 6 of 1981 relating to revision of rates of Over-time Allowance and raising of the upper pay limit for admissibility of this allowance for office and comparable staff, in terms of para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award, which involves an expenditure of over Rs. 460 crores in payment of arrears and a recurring expenditure of Rs. 54 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy.	Smt. Vasundhara Raje	29.11.2002	0 04	Personnel, Grievances and Pensions.	Adopted

1	2	3	4	5	6	7
				H	M	
2.	That this House approves the proposal of the Government to reject the Award given on 4 February, 1993 by the Board of Arbitration in C.A. Reference case No. 2 of 1991 relating to grant of Special Pay to Private Secretaries (merged Grades "A" and "B") of the Central Secretariat Stenographers' Service in the Ministries and Departments of the Government of India <i>w.e.f.</i> 6 October, 1987, in terms of Para 21 of the Scheme for Joint Consultative machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 8.38 crores in payment of arrears upto March, 2000 and a recurring expenditure of Rs. 1 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice.	Smt. Vasundhara	29.11.2002	0	04	Personnel, Public Grievances and Pensions

1	2	3	4	5	6	7
				H M		
3.	That this House approves the proposal of the Government to reject the Award given on 30 July, 1998 by the Board of Arbitration in C.A. Reference No.11 of 1992 relating to upward revision of pay scales of Stenographers Grade "D" of Central Secretariat Stenographers' Service w.e.f. 6 December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears upto December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice.	Smt. Vasundhara Raje	29.11.2002	0 01	Personnel, Grievances and Pensions	Public Adopted

(ii) Statutory Resolution

Sl. No.	Subject	Article/section of the Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time Taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
					H	M	
1.	*Disapproval of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002, (No. 3 of 2002) promulgated by the President on 21.8.2002.	Article 123	Shri Basudeb Acharia	21.11.2002	03	Finance	Withdrawn
2.	**Disapproval of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 (No. 7 of 2002) promulgated by the President on 29.10.2002	Article 123	Shri Basudeb Acharia	25.11.2002	01	Urban Development	Withdrawn
3.	***Disapproval of the Securities and Exchange Board of India (Amendment) Ordinance, 2002 (No. 6 of 2002) promulgated by the President on 29.10.2002	Article 123	Shri Basudeb Acharia	27.11.2002	03	Finance	Withdrawn

*Discussed together with the motion for consideration of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Bill, 2002.

**Discussed together with the motion for consideration of the Delhi Metro Railway (Operation and Maintenance) Bill, 2002.

***Discussed together with the motion for consideration of the Securities and Exchange Board of India (Amendment) Bill 2002.

1	2	3	4	5	6	7	8
					H	M	
4.	*Disapproval of the Unit Trust of India (Transfer of Undertaking and Repeal) Ordinance, 2002 (No. 5 of 2002) promulgated by the President on 29.10.2002	Article 123	Shri Basudeb Acharia	28.11.2002	03	13	Finance Negative
5.	**Disapproval of the Representation of the People (Amendment) Ordinance, 2002 (No. 4 of 2002) promulgated by the President on 24.8.2002.	Article 123	Shri Ramji Lal Suman	17.12.2002	0	54	Law, Justice and Company Affairs Negative

*Discussed together with the motion for consideration of the Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002.

**Discussed together with the motion for consideration of the Representation of the People (Amendment) Bill, 2002.

(iii) Private Members' Resolutions

Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Departments	Remarks
This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.	Shri Prahlad Singh Patel	26.7.2002 (Tenth Session) 29.11.2002 13.12.2002	H M 3 - 02 (excluding 41 minutes taken during Tenth Session)	Agriculture	Discussion not concluded.

18. SHORT DURATION DISCUSSIONS **(RULE 193)**

Sl. No.	Brief Subject	Name of Member who Moved	Date(s) of Discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7
				H M		
1.	Recent Political development in the State of Uttar Pradesh	Shri Mulayam Singh Yadav	26.11.2002 28.11.2002	5 01	Home Affairs	Discussion concluded
2.	Problems being faced by the farmers in the country	Shri Basudeb Acharia	4.12.2002 9.12.2002	9 58	Agriculture	Discussion concluded
3.	Internal Security	Shri Prabodh Panda	12.12.2002 17.12.2002	4 12	Home Affairs	Discussion concluded
4.	Disinvestment of Public Sector Undertakings	*Shri Somnath Chatterjee	18.12.2002	5 07	Disinvestment	Discussion concluded
5.	On the statement made by the Minister of Consumer Affairs, Food and Public Distribution regarding problems being faced by the sugarcane growers in the country	Shri Prabodh Panda	19.12.2002 20.12.2002	2 45	Consumer Affairs, Food and Public distribution	Discussion concluded

*On behalf of Shri Basudeb Acharia.

**SHORT DURATION DISCUSSIONS UNDER RULE 193 ON
MATTERS OF URGENT PUBLIC IMPORTANCE**

SUMMARY

No. of notices received	:	276
No. of discussions admitted	:	6
No. of discussions held	:	5
No. of motions remained part-discussed	:	Nil
Total time taken	:	27 Hours 03 Minutes

19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/observations/References/Rulings

S.No.	Subject	By Whom	Date
1.	Observation regarding deprecation of act of a member in the House on 20.11.2002 and urging the members to maintain the dignity of the House.	The Speaker	20.11.2002
2.	Observation regarding condemning the attack by terrorists on Raghunath Temple.	The Speaker	25.11.2002
3.	Announcement regarding constitution of a Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P. on 9.12.2002 in New Delhi.	The Speaker	10.12.2002
4.	Reference regarding first anniversary of the terrorist attack on Parliament House on 13.12.2001.	The Speaker	13.12.2002
5.	Announcement regarding decision arrived at Leaders Meeting held on 17.12.2002 to dispense with the Private Members' Business listed for Friday, the 20th December, 2002 in order to take up discussion under rule 193 regarding attack on dalits in the various parts of the country.	The Speaker	17.12.2002
6.	Valedictory reference on the conclusion of Eleventh Session of Thirteenth Lok Sabha.	The Speaker	20.12.2002

20. STATEMENTS

(I) Statement Made/Laid by Ministers under rule 372 during eleventh session of thirteenth Lok Sabha

S.No.	Brief Subject	Name of Minister	Date	Time Taken H. M.
1.	Government Business for the week commencing from 25.11.2002	Shri Pramod Mahajan	22.11.2002	0 03
2.*	Attack on Raghunath Mandir in Jammu on 24 th November, 2002	Shri L.K. Advani	25.11.2002	2 40
3.	Creation of 20 lakh tonnes of buffer stock of sugar for one year.	Shri Sharad Yadav	26.11.2002	0 06
4.	Government Business for the week commencing from 2.12.2002	Shri Pramod Mahajan	29.12.2002	0 08
5.	Government Business for the week commencing from 9.12.2002	Shri Pramod Mahajan	5.12.2002	0 07
6.	Atrocities against dalits in Haryana, Bihar and other parts of the country.	Shri I.D. Swami	9.12.2002	0 08
7.	Disinvestment Policy.	Shri Arun Shourie	9.12.2002	0 01
8.	Regarding correcting the reply given on 11.7.2002 to S.Q. No. 27 and reasons for delay in correcting the reply.	Shri I.D. Swami	10.12.2002	0 01

* Clarificatory questions were asked.

S.No.	Brief Subject	Name of Minister	Date	Time Taken H. M.
9.@	Recent Visit of Hon'ble President of Russia, Shri Vladimir Putin to India.	Shri Atal Bihari Vajpayee	11.12.2002	0 10
10.*	Agitation of sugarcane farmers in U.P.	Shri Sharad Yadav	12.12.2002	0 27
11.	Government business for the week commencing from 16.12.2002.	Shri Pramod Mahajan	13.12.2002	0 11
12.	Regarding relief to the drought affected States	Shri Atal Bihari Vajpayee	18.12.2002	0 05
13.*	Member of Parliament Local Area Development Scheme	Shri Vijay Goel	20.12.2002	0 08

*Clarificatory questions were asked.

@ Also laid a copy (Hindi and English Versions) of the Delhi Declaration on further consolidation of strategic partnership, a Joint Declaration on strengthening economic, scientific and technological cooperation and a Memorandum of Understanding on cooperation in combating terrorism between the Republic of India and the Russian Federation and a Joint Statement on the visit.

(ii) Matters Under Rule 377

**Position regarding receipt of replies from Ministries concerned
during Thirteenth Lok Sabha as on 6.2.2003**

	Total Number of Matters raised	No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to members by the Ministers
First Session (20.10.1999 to 29.10.1999)	48	43	89.58
Second Session (29.11.1999 to 23.12.1999)	174	138	79.31
Third Session (23.02.2000 to 17.05.2000)	225	160	71.11
Fourth Session (24.07.2000 to 25.08.2000)	163	125	76.69
Fifth Session (20.11.2000 to 22.12.2000)	188	150	79.79
Sixth Session (19.02.2001 to 27.04.2001)	249	194	77.91
Seventh Session (23.07.2001 to 31.08.2001)	277	201	72.56
Eighth Session (19.11.2001 to 19.12.2001)	148	103	69.59
Ninth Session (25.02.2002 to 17.05.2002)	314	216	68.79
Tenth Session (15.7.2002 to 12.08.2002)	123	77	62.60
Eleventh Session (18.11.2002 to 20.12.2002)	237	89	37.55

**(iii) Statement showing the time spent on disorderly scenes/
Interruptions in the House during Eleventh Session of
Thirteenth Lok Sabha**

Date	Time spent on Interruptions H. M.	Time lost due to Adjournment of the House following interruptions H. M.	Remarks
20.11.2002	0 13	—	Interruptions started at 11.01 A.M. and continued upto 11.14 A.M.
22.11.2002	0 10	—	Interruptions started at 11 A.M. and continued upto 11.10 A.M.
05.12.2002	0 12	—	Interruptions started at 11.02 A.M. and continued upto 11.14 A.M.
10.12.2002	1 10	—	Interruptions started at 11 A.M. and continued upto 12.10 P.M. Questions could not be asked and answered.
12.12.2002	0 33	0 27	Interruptions started at 11 A.M. and continued upto 11.33 A.M. Lok Sabha adjourned at 11.33 A.M. to meet at 12 Noon.
19.12.2002	0 18	—	Interruptions started at 11.03 A.M. and continued upto 11.16 A.M. Interruptions started at 14.09 and continued upto 14.14 P.M.
20.12.2002	0 12	—	Interruptions started at 11.04 A.M. and continued upto 11.16 A.M.
Total	2 48	0 27	

(iv) Statement indicating matters raised after Question Hour and before taking up of the listed business and the time taken thereon during Eleventh Session of Thirteenth Lok Sabha

Date	Number of matters raised	Number of Members who spoke	Time Taken H. M.
18.11.2002	Nil	Nil	Nil
20.11.2002	Nil	Nil	Nil
21.11.2002	4	11	0 57
22.11.2002	7	8	0 20
25.11.2002	3	3	0 06
26.11.2002	18	30	1 00
27.11.2002	5	5	0 15
28.11.2002	7	23	1 06
29.11.2002	21	21	1 01
2.12.2002	25	27	0 58
3.12.2002	17	29	1 10
4.12.2002	9	12	0 30
5.12.2002	2	2	0 08
9.12.2002	12	16	0 59
10.12.2002	16	21	0 47
11.12.2002	27	27	1 09
12.12.2002	1	11	0 56
13.12.2002	19	22	0 45
16.12.2002	6	8	0 19
17.12.2002	17	21	0 36
18.12.2002	17	28	0 56
19.12.2002	1	4	0 24
20.12.2002	2	5	0 44
Total	234	324	15.06

**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS
OF BUSINESS TRANSACTED DURING THE ELEVENTH
SESSION OF THIRTEENTH LOK SABHA**

Business	Time taken		Percentage of the total time taken
1	2		3
	H	M	
ADJOURNMENT MOTION	14	24	9.00
BILLS			
(a) Government Bills	49	29	30.93
(b) Private Member's Bills	2	43	1.70
BUDGETS—			
(a) Railway Budget	2	14	1.40
(b) General Budget	2	29	1.55
CALLING ATTENTION NOTICES	5	12	3.25
DISCUSSIONS—			
(a) Half-an-Hour Discussion (Rule 55)	1	33	0.97
(b) Short Duration Discussions (Rule 193)	27	03	16.90
MATTERS OF URGENT PUBLIC IMPORTANCE RAISED AFTER THE QUESTION HOUR	15	06	9.44
MATTERS UNDER RULE 377	3	11	1.99
MOTIONS—			
Motions under Rule 388	0	12	0.12
QUESTIONS	19	56	12.46

1	2	3
RESOLUTIONS—		
(a) Government Resolutions	0 09	0.09
(b) Statutory Resolutions	*	
(c) Private Members' Resolutions	3 02	1.90
STATEMENTS (RULE 372)	4 15	2.66
OTHER MATTERS such as Oath or Affirmation, Paper Laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	9 02	5.64
TOTAL	160 00	100

*Joint discussion took place on Statutory Resolutions [*vide* Statement No. 17(ii) S.No. 1 to 5] and Motion for consideration of connected Government Bills [*vide* Statement No. 3(i) S.No. 6, 7, 11 to 13]. Time taken on Joint Discussion has been shown under Government Bills.